

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 18/GT/2021

Subject : Petition for revision of tariff for the 2014-19 tariff period after truing up exercise and determination of tariff for the 2019-24 tariff in respect of Uri-II Power Station.

Petitioner : NHPC

Respondents : PSPCL and 11 others

Date of Hearing : **20.9.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Rajiv Shankar Dvivedi, Advocate, NHPC

Record of Proceedings

Due to paucity of time, the matter could not be taken up for hearing. Accordingly, the Commission adjourned the matter.

2. The Petitioner is directed to submit the following additional information, after serving copy to the Respondents, on or before **12.10.2022**:

(i) *Details of Rehabilitation & Resettlement (R&R) cost capitalized upto the cut-off date;*

(ii) *The Commission vide order dated 5.2.2020 in Petition No. 308/GT/2018 had allowed certain additional capital expenditure with a direction to furnish the documentary evidence in support of the said claim at the time of truing up of tariff. The Petitioner is directed to comply with the said direction and submit the requisite/relevant information.*

3. The Respondents are permitted to file their replies by **26.10.2022**, after serving copy to the Petitioner, who may file its rejoinder, if any, by **11.11.2022**. The parties shall ensure the completion of pleadings within the due dates mentioned and no extension of time shall be granted for any reason.

4. The Petition shall be listed for hearing on **06.12.2022**

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

